

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH
AT HYDERABAD

O.A. No. 307/97

Date of Order: 2.4.97

BETWEEN:

Janaki Raman

.. Applicant.

AND

1. The Chief of Army Staff,
Directorate General of EME
(EME Training) M.G.O's Branch,
Army Headquarters, DHO Post,
New Delhi - 110 011.
2. The Officer Commanding,
Headquarters Company, 1 EME
Centre, Secunderabad-87.
3. The Senior Record Officer, OIC,
EME Records, Secunderabad-21.
4. The Commandant,
515 Army Base Workshop,
Bangalore.

.. Respondents.

Counsel for the Applicant

.. Mr.V.Venkateswara Rao

Counsel for the Respondents

.. Mr.V.Rajeswara Rao

CORAM:

HON'BLE SHRI R.RANGARAJAN : MEMBER (ADMN.)

HON'BLE SHRI B.S. JAI PARAMESHWAR : MEMBER (JUDL.)

O R D E R

Oral order as per Hon'ble Shri R.Rangarajan, Member (Admn.)

Heard Mr.Phani Raj for Mr.V.Venkateswara Rao, learned
counsel for the applicant and Mr.V.Rajeswara Rao, learned
standing counsel for the respondents.

Phani Raj

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2. This OA is filed for the following reliefs :-

To call for the records pertaining to the letter No. 1404/T7/P3/CA1 dt. 17.11.95 issued by the 3rd respondent wherein he was superseded for promotion to the rank of Naik Subedar and the letter No. 22016/HQ dt. 25.1.97 issued by the 2nd respondent and quash the same declaring them as illegal and arbitrary and direct the respondents to consider the case of the applicant for promotion to the rank of Naik Subedar treating him as qualified and eligible for the said promotion along with the personnel included in the letter No. 1404/T7/P3/ CA1, dt. 17.11.95 with all consequential benefits such as seniority, promotion, arrears of pay and allowances etc.

3. The applicant submits that he will approach the appropriate forum for redressal of his grievance and he is withdraw this OA from this Tribunal.

4. The learned counsel for the respondents submit that the C.A.T has no jurisdiction to adjudicate this case as he does not come under Rule 14(1) of the CAT Act and he is governed by the Army Act.

5. As the applicant himself is withdrawing this case no further order is necessary in this case. Hence the OA is dismissed as withdrawn subject to the liberty being given to

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Copy to:

1. The Chief of Army Staff, Directorate of General of EME, (EME Training), M.G.O's Branch, Army Head Quarters, DHQ Post, New Delhi.
2. The Officer Commanding, Head Quarters Company, 1 EME Centre, Secunderabad.
3. The Senior Record Officer, OIC, EME Records, Secunderabad.
4. The Commandant, 515 Army Base Workshop, Bangalore.
5. One copy to Mr.V.VenkateswarayRao, Advocate, CAT, Hyderabad.
6. One copy to Mr.V.Rajeswara Rao, Addl.CGSC, CAT, Hyderabad.
7. One copy to D.R.(A), CAT, Hyderabad.
8. One duplicate copy.

YLKR

30/4/97
30/4/97

TYPED BY
COMPARED BY

CHECKED BY
APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH HYDERABAD

THE HON'BLE SHRI R.R.G. RAJAN : M(A)

AND

THE HON'BLE SHRI B.S. JAI PARAMESHWAR:
M(J)

DATED: 2/4/97

ORDER/JUDGEMENT

R.A/C.P/M.A.No.

in

O.A. NO. 307/97

ADMITTED INTERIM DIRECTIONS ISSUED
ALLOWED

DISPOSED OF WITH DIRECTIONS
DISMISSED

DISMISSED AS WITHDRAWN

ORDERED/REJECTED

NO ORDER AS TO COSTS

YLR

II COURT

